

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21317-21321/2001

(From the judgement and order dated 19/09/2001 in WA 1117/00,WA
1118/00 ,WA 1119/00,WA 1120/00,WA 1121/00 of The HIGH COURT OF
KARNATAKA AT BANGALORE)

MAREGOWDA & ORS.

Petitioner (s)

VERSUS

CHAIRMAN, BANGALORE DEV. AUTHORITY & ORS

Respondent (s)

(With prayer for interim relief)

Date : 25/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. R.F. Nariman, Sr. Adv.,
Mr. M.N. Shroff, Adv.
Mr. Chirag M. Shroff, Adv.

For Respondent (s) Mr. Rajuramachandran, Sr. Adv.,
Mr. G.L. Vishwanath, Adv.,
Mr. Alok K. Agarwal, Adv.,
Ms. Manjula Gupta, Adv.
Mr. Ashok Kr. Upadhyay, Adv.
Ms. Sindhu Shree, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

The special leave petitions are dismissed.

.SP1

(R.K. Dhawan)
Court Master

(D.D.Jindal)
Assistant Registrar